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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 96/9/NCLT/AHM/2017

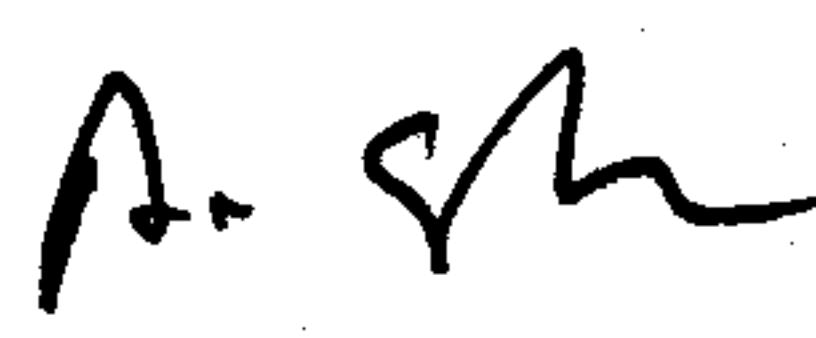

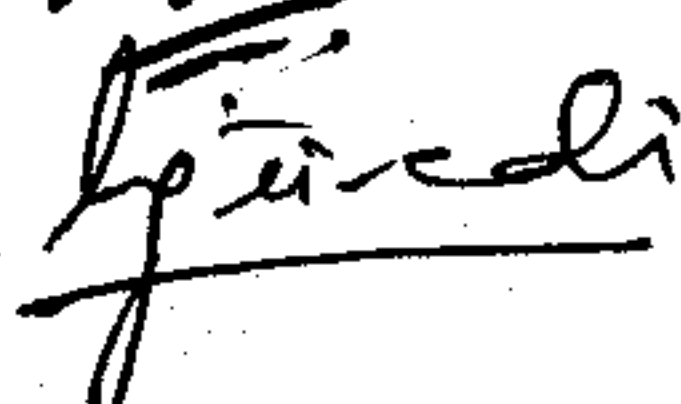
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017**

Name of the Company: Oasis Infrastructure Pvt Ltd
V/s.
Wind World (India) Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	RESPON.	
2.	SHASHVATA SHUKLA	ADVOCATE	PETITIONER	
3.	HIREN TRIVEDI	ADVOCATE	PETITIONER	

ORDER

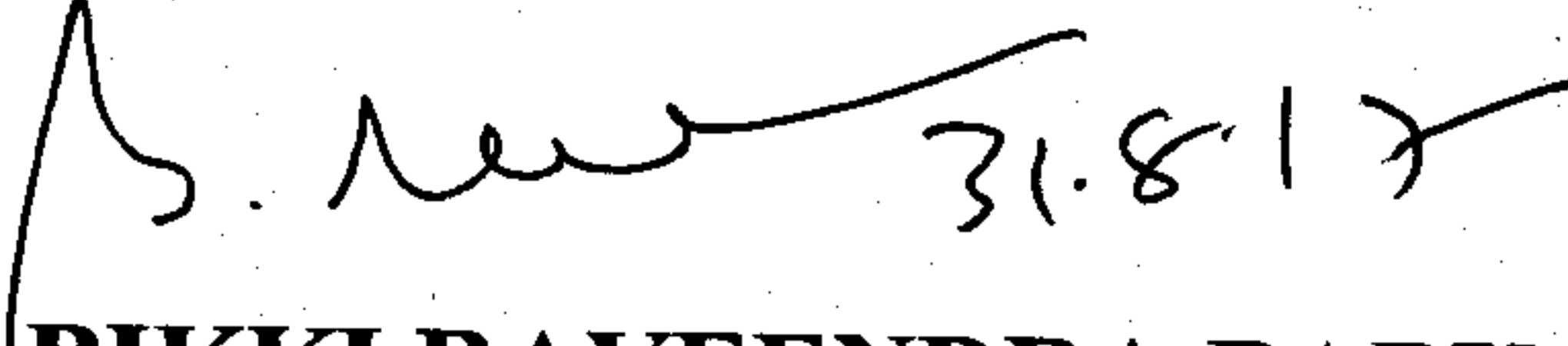
Learned Advocate Mr. Hiren Trivedi with Learned Advocate Mr. Shashvata Shukla i/b Learned Advocate Mr. Sharvil Majmudar present for Applicant/ Operational Creditor. Learned Advocate Mr. Anip Gandhi present for Respondent.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent.

Applicant filed memo seeking permission to withdraw enclosing the consent terms with liberty to file fresh application.

Applicant is permitted to withdraw CP(IB) 96/2017 with liberty to file fresh application according to law.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 31st day of August, 2017.